

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA
REGIONAL BENCH - COURT NO.1**

Service Tax Appeal No.71090 of 2013

(Arising out of Order-in-Appeal No.18/DIB/CE(A)/GHY/13 dated 06.06.2013 passed by Commissioner, Customs & Central Excise (Appeals), Guwahati.)

M/s. B.K.Gogoi

(C/o-Madhab Timbers, A.T. Road, P.O. & Dist.-Sivasagar-785640, Assam.)

...Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Dibrugarh

.....Respondent

(Milan Nagar, F-Lane, P.O. C.R.Building, Dibrugarh-786003, Assam.)

APPEARANCE

NONE for the Appellant (s)

Shri P.K.Ghosh, Authorized Representative for the Revenue

CORAM: HON'BLE SHRI ASHOK JINDAL, MEMBER(JUDICIAL)

HON'BLE SHRI K. ANPAZHAKAN, MEMBER(TECHNICAL)

FINAL ORDER NO. 76475/2023

DATE OF HEARING : 28 August 2023

DATE OF DECISION : 28 August 2023

Per : BENCH :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

Sd/

**(ASHOK JINDAL)
MEMBER (JUDICIAL)**

Sd/

**(K. ANPAZHAKAN)
MEMBER (TECHNICAL)**

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